

**Central Administrative Tribunal
Principal Bench**

**CP No.798/2017 in
OA No.196/2017**

New Delhi this the 7th day of September, 2018

**Hon'ble Ms Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Nazneen Jamil
d/o Mohammad Jamil,
Roll No. 69004570

- Applicant

(By Advocate: Mr. B.K. Berera)

Versus

Shri Ashish Chander Verma,
the Chairman,
Delhi Subordinate Service Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Kardardoma, Delhi-110092

- Respondents

(By Advocate: Mr. Amit Anand)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

Both the parties appear.

2. The OA No. 196/2017 was disposed of with the following directions:-

“3. Accordingly, we dispose of this OA at the admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to the respondents to examine the case of the applicant herein and in case she is found to be covered by the judgments in aforementioned OAs, then she may be extended the same benefits. In any case, decision may be taken by the respondents within 60 days from the date of receipt of a certified copy of this order. No costs.”

3. When the CP is taken up for hearing, counsel for the respondents states that the respondents, subsequently in compliance with the orders of the Hon'ble High Court in WP(C) No.

6131/2017 in the same matter, revised the entire list. He further states that nobody with marks lesser than the applicant has been recommended for appointment.

4. In view of the above, we find substantial compliance with the order of this Tribunal. The CP is accordingly closed. Notices issued to the respondents are discharged. However, if any grievance still survives, the applicant is at liberty to seek legal remedy available to her, if so advised, in accordance with law.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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